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V  
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A.No.1121 of 1988

R.P.Sharma & Others ..... Applicants

Versus

Union of India & Others .... Respondents.

Hon.D.S.Misra, A.M.

Hon.G.S.Sharma, J.M.

(By Hon.G.S.Sharma, J.M.)

In this petition under Section 19 of the Administrative Tribunals Act XIII of 1985 the applicants have prayed that they should be granted due seniority and given proforma promotion from the date their juniors were promoted in the higher grade. They have also prayed that the respondent Nos.1 & 2 be directed to dispose of the letter dated 11.3.87 (copy Annexure-12) containing the recommendations of A.D.R.M., Izatnagar in support of the applicants.

2. We have heard the learned counsel for the applicants and he contends that in case the latter relief is granted, the purpose of the applicants will be served. The other reliefs, *prima facie*, do not appear to be <sup>within</sup> limitation. We direct respondent Nos.1 & 2 to dispose of the letter dated 11.3.87 (copy Annexure-12) containing the recommendations of the Additional Divisional Railway

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Manager, Izatnagar within a period of four months from the date of the receipt of this order. Let a copy of this order alongwith the paper book be sent to the respondents for compliance. The petition is disposed of finally at the admission stage.

Subarshi

J.M.

Sharma

A.M.

Dated the 2nd Nov., 1988.

RKM